

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **24.07.2024** THROUGH VIDEO CONFERENCE

PRESENT: HON'BLE SHRI SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

IN THE MATTER OF : Ramaiya Pillai Thirumurugan
Vs
Golden Cashew Products pvt LTd & 4Ors

MAIN PETITION NUMBER : CP/124/2020
(IA/MA) APPLICATION NUMBERS

IA(CA)/121(CHE)/2024

ORDER

Present: Mr. Sinha Shrey Nikilish, Ld. Counsel for Applicant / Respondent
in the main petition.

This application has been filed raising the question of maintainability. Since, arguments on the maintainability have already been advanced in the main Petition, which was listed on 10.07.2024, Ld. Counsel submits that he does not press for this application.

Recoding the above fact, the Application is **dismissed as not pressed for.**

IA(CA)/121(CHE)/2024 is **disposed of.**

-sd-

**[VENKATARAMAN SUBRAMANIAM]
MEMBER (TECHNICAL)**

MS

-sd-

**[SANJIV JAIN]
MEMBER (JUDICIAL)**